

Shri N. G. Goray has already communicated this message to the Minister of External Affairs. I want the Minister of External Affairs to make a statement. Will you help by asking the Minister of External Affairs to make a statement ?

MR. SPEAKER : I will consider it. I will convey your concern. I will tell him. It is my concern also.

PROF. MADHU DANDAVATE : Will you convey this to the Minister of External Affairs ?

MR. SPEAKER : I have already told you that I will convey your concern.

श्री रशीद मसूद (सहारनपुर) : उत्तर प्रदेश में एक्सट्रीमिस्ट्स की एक्टिविटीज बिल्कुल वैसी ही हैं, जैसी कि पंजाब में हैं। वहां छांटकर अपोजिशन के लोगों का मारा जा रहा है। आज भी वहां दो पोलिटिकल मर्डर हुए हैं।

श्री रशीद मसूद : اتر پردیش میں ایکٹو میٹس کی ایکٹیویٹیز بالکل ویسی ہی ہیں جیسی کہ پنجاب میں ہیں۔ وہاں چھانٹ کر اپوزیشن کے لوگوں کو مارا جا رہا ہے۔ آج بھی وہاں دو پولیٹیکل مرڈر ہوئے ہیں۔

MR. SPEAKER : UP House is in session. I cannot take it up here.

श्री रशीद मसूद : हम उत्तर प्रदेश की बात नहीं कर रहे हैं।

श्री रशीद मसूद : ہم اتر پردیش کی بات نہیں کر رہے ہیں۔

(Interruptions)

MR. SPEAKER : Not allowed.

(Interruptions)**

12.05 hrs.

PAPERS LAID ON THE TABLE

Annual Report of aid Review on the Institute of Applied Manpower Research, New Delhi for 1982-83 and a Statement *re* delay.

The Minister of Planning (SHRI S. B. CHAVAN) : I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research New Delhi, for the year 1282-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied manpower Research, New Delhi, for the year 1982-83.
- (2) A Statement (Hinds and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-7801/84]

Notifications under Industries (Development and Regulation) Act, Indian Explosive Act, etc.

The Minister of Industry (SHRI NARAYAN DATT TIWARI) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 18AA of the Industries (Development and Regulation) Act, 1951 :—

- (i) S.O. 926 (E) published in Gazette of India dated the 22nd December, 1983 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Calcutta, beyond five years.
- (ii) S.O. 937 (E) published in Gazette of India dated the 29th December, 1983 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore; West Bengal, beyond five Years.
- (iii) S.O. 948 (E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.
- (iv) S.O. 950 (E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Krishna silicate and Glass Works Limited, Calcutta, beyond five years.
- (v) S.O. 10 (E) published in Gazette of India dated the 7th January, 1984 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (vi) S.O. 65 (E) published in Gazette of India dated the 2nd February, 1984 regarding extension of period of take over of management of Sri Rama Sugar and Industries

Limited, Bobbili, beyond five years.

[Placed in Library See No. LT-7802/84]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :—
 - (i) S.O. 925 (E) published in Gazette of India dated the 22nd December, 1983 regarding extension of period of take over of management of Messrs National Rubber Manufacturers Limited, Kalyani, beyond five years.
 - (ii) S.O. 947 (E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and plywood Limited, Calcutta, beyond five years.
 - (iii) S.O. 949 (E) published in Gazette of India dated the 31st December, 1983 regarding extension of period of take over of management of Messrs Eastern Distilleries Private Limited, Calcutta, beyond five years.
 - (iv) S.O. 940 (E) published in Gazette of India dated the 4th January, 1984 regarding extension of period of take over of management of Messrs Incek Tyres Limited, Calcutta, beyond five years.
 - (v) S.O. 35 (E) published in Gazette of India dated the 21st January, 1984 regarding extension of period of take over of management of Messrs

Priyalaxmi Mills, Baroda,
beyond five years.

and Auditor General thereon.

[Placed in Library See No. LT-7802/84]

[Placed in Library See No. LT-7805/84]

- (3) A copy of Notification No. G.S.R. 625 (E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1983 declaring 'Acetylene' as 'explosive' under the provisions of the Indian Explosive Act, 1884 issued under section 6 and 17 of the said Act

- (c) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1982-83.

[Placed in Library See No. LT-7803/84]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (l) of section 619A of the Companies Act, 1956 :—

- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-7806/84]

- (a) (i) A statement regarding Review by the Government on the working of the mining and Allied Machinery Corporation Limited, Durgapur, for the year 1982-83.

- (d) (i) A statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1982-83.

- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-7804/84]

[Placed in Library See No. LT-7807/84]

- (b) (i) A statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1982-83.

- (c) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1982-83.

- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1982-83 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-7808/84]

(f) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1982-83.

(ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1982-83 along with Audited Accounts and the comments of the comptroller and Auditor General thereon

[Placed in Library See No. LT-7809/84]

(g) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1982-83.

(ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-7810/84]

(h) (i) A statements regarding Review by the Government on the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1982-83.

(ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-7811/84]

(i) (i) A statement regarding Review by the Government on the working of the Triveni Structural Limited, Allahabad, for the year 1982-83.

(ii) Annual Report of the Triveni Structural Limited, Allahabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7812/84]

(j) (i) A statement regarding Review by the Government on the working of the Richardson and Cruddas Limited, Bombay, for the year 1982-83.

(ii) Annual Report of the Richardson and Cruddas Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7813 84]

(k) (i) Review by the Government on the working of the Hindustan Cables Limited, Rupnarainpur, for the year 1982-83.

(ii) Annnal Report of the Hindustan Cable Limited, Rupnarainpur, for the year 1982-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7814/84]

(i) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1982-83.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

- (5) Eight Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) to (l) of item (4) above.

English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1982-83.

[Placed in Library. See No. LT-7815/84]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1982-83 along with Audited Accounts.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT. 7818/84).

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1982-83.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1982-83 along with Audited Accounts.

- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1982-83.

[Placed in Library. See No. LT-7816/84]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1982-83 along with Audited Accounts.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library See No. LT 7819/84]

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1982-83.

- (13) copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 155 of the Patents Act, 1970, for the year 1982-83.

[Placed in Library See No. LT-7820/84]

[Placed in Library, See No. LT 7817/84]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1982-83 along with Audited Accounts.

- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission Bombay, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (ii) A statement (Hindi and

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Khadi and Village Industries Commission for the year 1982-83,

roller and Auditor General thereon.

[Placed in Library. See No. LT-7823/84]

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

Notification under Coir Industry Act, Review on and Annual Report of Engineering Projects (India) Ltd., New Delhi for 1982-83 and Review on and Annual Report of Bharat Process and Mechanical Engineers Limited, Calcutta etc. for 1982-83 and Review on and Annual Report of N.I.D.C. Ltd., New Delhi for 1982-83, etc.

[Placed in Library See No. LT 7821/84]

Review on and Annual Reports of Electronics Corporation of India Ltd., Hyderabad, for 1982-83 and of Indian Rare Earths Ltd., Bombay, for 1982-83.

The Minister of State in the Ministry of Industry (SHRI PATTABHI RAMA RAO) : I beg to lay on the Table.

The Minister of State in the Department of Science and Technology, Atomic Energy, Space, Electronics and Ocean Development (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under rule section of section (i) 619A of the Companies Act, 1956 :—

- (1) A copy of the Coir Industry (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 1022 in Gazette of India dated the 31st December, 1983 under sub-section (3) of section 26 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT—7824/84]

- (1) (i) Review by the Government on the Working of the Electronics Corporation of India Limited, Hyderabad, for the year 1982-83.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi, for the year 1982-83.

[Placed in Library. See No. LT—7822/83]

- (2) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1982-83.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Compt-

- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—7825/84]

- (b) (i) A statement regarding Review by the Government on the

working of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz. Weighbird (India) Limited, Calcutta, for the year 1982-83.

- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz. Weighbird (India) Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—7826/84]

- (c) (i) Review by the Government on the working of the National Industrial Development Corporation Limited New Delhi, for the year 1982-83.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (2) above.

[Placed in Library. See No. LT. 7827/84]

Notification under Mines and Minerals (Regulation and Development) Act and Annual Report of and Review on Mineral Development Board New Delhi for 1982-83

The Minister of State of the Ministry of Steel and Mines (SHRI N.K.P. SALVE) : I beg to lay on the Table :—

- (1) A copy of the Mineral Concession (Third Amendment) Rules, 1983 (Hindi and English versions)

published in Notification No. G.S.R. 838 in Gazette of India dated the 12th November, 1983 under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[Placed in Library See No. LT—7828/84].

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Bharat Refractories Limited, Dhanbad, and its subsidiary viz India Firebricks and Insulation Company Limited, Bombay, for the year 1982-83.

- (ii) Annual Reports of the Bharat Refractor for Limited, Dhanbad, and its subsidiary viz. Indian Fire bricks and Insulation Company Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No.—LT 7829/84.]

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1982-83.

- (5) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No LT—7830/84.]

Notification under Illegal Migrants Determination by Tribunal) Act 1983

The Minister of Parliamentary Affairs, Sports and Works and Housing (SHRI BUTA SINGH) : On behalf of Shrimati Ram Dulari Sinha, I beg to lay on the Table a copy of the Illegal migrants (Determination by Tribunals) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 52 (E) in Gazette of India dated the 2nd February, 1984 under sub-section(3) of section 28 of the Illegal Migrants (Determination by Tribunals) Act, 1983.

[Placed in Library See No. LT 7831/84]

U.P.S.C. (Members) Second Amendment Regulations Notification under Delhi Police Act, Central. Industrial Security Force Act, and under All-India Services Act, etc.

SHRI BUTA SINGH : On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table:—

- (1) A copy of the Union Public Service Commission (Members) Second Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 640 in Gazette of India dated the 3rd September, 1983 issued under article 318 of the Constitution.

[Placed in Library See No. LT—7832/84]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978 :—

- (i) The Delhi Police (Appointment and Recruitment)

(Amendment) Rules, 1983 published in Notification No. F. 10/15 83-Home (P) in Delhi Gazette dated 16th December, 1983.

- (ii) The Delhi Police (Appointment and Recruitment) (Seventh Amendment) Rules, 1983 published in Notification No. F.10 41/83-Home (P) in Delhi Gazette dated the 20th January, 1984.

[Placed in Library See No. LT 78 84]

- (3) A copy of the Central Industrial Security Force (First Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 159 in Gazette of India dated the 18th February, 1984 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1964.

[Placed in Library See No. LT 7834/84]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1983 published in Notification No. G.S.R. 898 (E) in Gazette of India dated the 20th December, 1983.

- (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1983 published in Notification No. G.S.R. 899 (E) in Gazette of India dated the 20th December, 1983.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment

- Regulations, 1983 published in Notification No. G.S.R. 900 (E) in Gazette of India dated the 20th December, 1983.
- (iv) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1983 published in Notification No. G.S.R. 901 (E) in Gazette of India dated the 20th December, 1983.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1983 published in Notification No. G.S.R. 917 (E) in Gazette of India dated the 24th December, 1983.
- (iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1983 published in Notification No. G.S.R. 918 (E) in Gazette of India dated the 24th December, 1983.
- (vii) The Indian Forest Service (Pay) First Amendment Rules, 1984 published in Notification No. G.S.R. 32 in Gazette of India dated the 21st January, 1984.
- (viii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1984 published in Notification No. G.S.R. 33 in Gazette of India dated the 21st January, 1984.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1984 published in Notification No. G.S.R. 34 in Gazette of India dated the 21st January, 1984.
- (x) The Indian Administrative Service (Pay) First Amendment Rules, 1984 published in Notification No. G.S.R. 35 in Gazette of India dated the 21st January, 1984.
- (xi) The Indian Forest Service (Pay) Second Amendment Rules, 1984 published in Notification No. G.S.R. 119 in Gazette of India dated the 11th February, 1984.
- (xii) The Indian Police Service (Pay) Amendment Rules 1984 published in Notification No. G.S.R. 157 in Gazette of India dated the 18th February, 1984.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1984 published in Notification No. G.S.R. 158 in Gazette of India dated the 18th February, 1984.
- (xiv) The All India Services (Discipline and Appeal) Amendment Rules, 1984 published in Notification No. G.S.R. 162 in Gazette of India dated the 18th February, 1984.
- (xv) The All India Services (Leave) Amendment Rules, 1984 published in Notification No. G.S.R. 163 in Gazette of India dated the 18th February, 1984.
- [Placed in Library See No. LT 7835/84]
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Damage to Public Property Ordinance, 1984.
- [Placed in Library See No. LT—7836/84]

Notification under Central Excise Rules, and customs Act

The Deputy Minister in the Ministry of Finance (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of Notification Nos. G.S.R. 160 (E) to 202 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding Customs Duty Changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1984, under section 159 of the Customs Act, 1962.

[Placed in Library See No. LT 7837/84]

- (2) A copy each of Notification Nos. G.S.R. 89 (E) to 159 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1984 together with an explanatory memorandum regarding Central Excise Duty Changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 29th February, 1984, issued under the Central Excise Rules, 1984.

[Placed in Library See No. LT—7838/84]

12.08 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Asiatic Society Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 5th March, 1984."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th March, 1984, agreed without any amendment to the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1984."

- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 6th March, 1984, adopted the following motion in regard to the appointment of a member of Lok Sabha to the Joint Committee on the Indian Veterinary Council Bill, 1981 :—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a Member of the Lok Sabha to the Joint Committee of Houses on the Indian Veterinary Council Bill, 1981, in the vacancy caused by the death of Shri J.C. Barve and communicate to this House the name of the Member so appointed by the Lok Sabha to the said Joint Committee"

ASIATIC SOCIETY BILL

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on